

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
18-02-2022 AT 10:30 A.M. THROUGH VIDEO CONFERENCE.

IA(IBC)/150 & 156(HYD)2022 in CP. (IB)/277(HYD)2020
U/s 9 of IBC, 2016

IN THE MATTER OF:

Ancsaldocaldaie Boilers India Pvt Ltd

...Operational Creditor

Vs

Nagai Power Pvt Ltd

...Corporate Debtor

C O R A M:-

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. VEERA BRAHMA RAO AREKAPUDI, HON'BLE MEMBER (TECHNICAL)

O R D E R

IA(IBC)/156/2022:-

This application is filed by Interim Resolution Professional (IRP) in terms of Section 12A of IBC Code, 2016 for leave to withdraw the CIRP proceedings already initiated against the Corporate Debtor by virtue of the order of this Adjudicating Authority in the company petition vide order dated 07.02.2022.

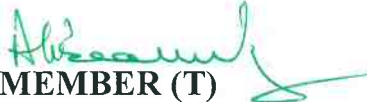
Learned IRP Shri. K Purnachandra Rao appeared via video conference. He submitted that the matter has been settled and Form FA is enclosed with the application. Heard him. Perused the record and satisfied with reasons. We, are therefore inclined to allow this application and grant leave for withdrawal.

Hence, this IA(IBC)/156/2022 is allowed and CP (IB) No. 277/9/2020 is dismissed as withdrawn. Consequently, the Corporate Debtor is discharged from the rigour of CIRP ordered by this Adjudicating Authority.



IA (IBC) No.150/2022:-

Learned Counsel Mr. B. Nitish for applicant and Interim Resolution Professional (IRP) Mr. K. Purnachandra Rao for Corporate Debtor appeared via video conference. This application is filed by the Suspended Management of the Corporate Debtor. In the light of the order passed in IA (IBC) No.156/2022, no order is required in this IA (IBC) No.156/2022. **Accordingly, IA (IBC) No.150/2022 is disposed of as infructuous.**


MEMBER (T)

Srinivas


MEMBER (J)